

- 4) In addition to the Notice ordered to be issued by the Court, Applicant is also directed to issue Notice to the Respondent, Resolution Professional of the Corporate Debtor, clearly intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit showing proof of serving of Notice upon the Respondent, well before the adjourned date.
- 5) Applicant herein is further directed to serve a copy of the present Interlocutory Application upon the Respondent, forthwith, if not served earlier.
- 6) Resolution Professional of the Corporate Debtor is hereby directed to file and place on record Affidavit in Reply well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 7) Stand over to 19.04.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare